

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 3045
(TO BE ANSWERED ON 16.03.2016)

PERMISSION TO CONTEST ELECTION

Ä3045. SHRI KAUSHAL KISHORE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government staff/ officers are allowed to contest election of Lok Sabha/Vidhan Sabha or Municipalities by giving undertaking;
- (b) if so, the details thereof;
- (c) whether these staff/officers could be taken back in service in case they do not win election; and
- (d) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): No, Madam. Rule 5(1) of CCS(Conduct) Rules, 1964 provides that no Government servant shall be a member of, or be otherwise associated with, any political party or any organisation which takes part in politics nor shall he take part in, subscribe in aid of, or assist in any other manner, any political movement or activity.

Rule 5(4) of CCS (Conduct) Rules, 1964 provides that no Government servant shall canvass or otherwise interfere with, or use his influence in connection with or take part in an election to any legislature or local authority.

(c) & (d): Does not arise.
